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NOTIFICATIONS UNDER THE DELHI MUNICIPAL CORPORATION ACT, 1957, ISSUED BY DELHI ADMINISTRATION

SHRI I. K. GUJRAL: On behalf of Shri V. C. Shukla, Sir, I lay on the Table a copy each of three notifications, under sub-section (2) of section 479 of the Delhi Municipal Corporation Act, 1957 issued by the Delhi Administration. [Placed in Library. See No. LT-132/67].

THE MINISTERS' (ALLOWANCES, MEDICAL TREATMENT AND OTHER PREVILEGES) FOURTH AMENDMENT RULES, 1966

SHRI I. K. GUJRAL: Sir, I also lay a copy of the Ministry of Home Affairs Notification G.S.R, No. 1912, dated the 8th December, 1966. publishing the Ministers' (Allowances, Medical Treatment and other Privileges) Fourth Amendment Rules. 1966, under subsection (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-34/67].

NOTIFICATION UNDER THE TRIPURA LAND REVENUE AND LAND REFORMS ACT, 1960

SHRI I. K. GUJRAL: Sir. I also lav a copy of Notification No. F.39 (45) -Rev/64, dated the 3rd February, 1967, under section 198 of the Tripura Land Revenue and Land Reforms Act, 1960. [Placed in Library. See No. LT-133/67].

THE REGISTRATION OF FOREIGNERS (EXEMPTION) AMENDMENT ORDER, 1967

SHRI I. K. GUJRAL: Sir, I also lay a copy of the Ministry of Home Affairs Notification G.S.R. No. 334, dated the 3rd March, 1967, publishing the Registration of Foreigners (Exemption) Amendment Order, 1967, under section 6 of the Registration of Foreigners' Act, 1939. [Placed in Lib-ray. See No. LT-33/66],

NOTIFICATIONS OF THE MINISTRY OF HOME AFFAIRS

SHRI I. K. GUJRAL: Sir, I also lay a copy each of six notifications of the Ministry of Home Affairs, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-134/67],

REPORT (1963-64) OF THE EXECUTIVE COMMITTEE OF THE TRUSTEES OF THK VICTORIA MEMORIAL

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (PROF. SHER SINGH): Sir, I beg to lay on the Table a copy of the Report of the Executive Committee of the Trustees of the Victoria Memorial for the year ended the 31st March, 1964, together with a statement giving reasons for delay in laying the Report. [Placed in Library. See No. LT-185/671.

ANNUAL REPORT (1965-66) OF THE INDIAN MUSEUM, CALCUTTA

PROF. SHER SINGH: Sir, I also lay a copy of the Annual Report of the Indian Museum, Calcutta, for the year 1965-66. [Placed in Library. See No. LT-130/67].

MINISTRY OF EDUCATION NOTIFICATIONS

PROF. SHER SINGH: Sir, 1 also lav a copy each of the following notifications of the Ministry of Education:-

- (i) Notification S.O. No. 3520, dated the 20 th November, 1966, publishing the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1966, under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act. 1958. [Placed in Library. See No. LT-184/67],
- (ii) Notification S.O. No. 764, dated the 1st March, 1967, publishing the International Copy-

right (First Amendment) Order, 1967, under section 43 of the Copyright Act, 1957. [Placed in Library. See No. LT-129/67].

MOTION FOR ELECTION TO COURT OF THE BANARAS HINDU UNIVER-SITY AND POSTGRADUATE INSTI-TUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH AND PROGRAMME THEREOF.

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): I move the following motion:

"That in. pursuance of item (xviii) of clause (1) of Statute 10 of the Statutes of the Banaras Hindu University, this House do proceed to elect, in such manner as the Chairman may direct, two members from among the members of the House to be the members of the Court of the Banaras Hindu University."

The question was put and the the motion was adopted.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY): I move the following motion: —

"That in pursuance of clause (g) of section 5 of the Post-Graduate Institute of Medical Education and Research. Chandigarh, Act, 1966 (51 of 1966), this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of he House to be a member of the Post-Graduate Institute of Medical Education and Research, Chandigarh".

The question was put and the the motion was adopted.

MR. CHAIRMAN: I have to inform Members that the following dates have been fixed for receiving nominations and for holding election, if necessary, to the (i) Court of the Banaras Hindu University, and (ii) Post-Graduate Institute of Medical Education and Research, Chandigarh:

- 1. Last date and time for April '4, 19C7 receiving nomination (upto 3 P.M.)
- Last date and time for April 5, 1967 withdrawal of candi- (upto 3 P.M.).
- 3. Date and t'me election April 6, 1967 (between 3 P.M. and 5 P.M.).
- 4. Place of Election Room No. 63, First Floor, Parliament

House, New Delhi

5. Method of Election Proportional

representat ion by means of the single transferable vote.

ANNOUNCEMENT RE: GOVERN-MENT BUSINESS

THE LEADER OF THE HOUSE (SHRI M. C. CHAGLA): With your permission, I rise to announce that Government Business during the week commencing 3rd April, 1967. will consist of: —

- 1. Discussion on the motion ^iven notice of by Shri V. M. Chordiaand others regarding revocation of the Proclamation issued under article 35< of the Constitution in relation to the State of Rajasthan.
- 2. Consideration and passing oJ the Constitution (Twenty-first Amendment) Bill, 1967
- 3. Discussion on the food situation on, a motion to be moved b;j the Minister of Food anc Agriculture on Wednesday the 5th April, 1967.